

**IN THE INCOME TAX APPELLATE TRIBUNAL
“SMC” BENCH, MUMBAI**

**BEFORE SHRI SAKTIJIT DEY, JM &
SHRI S. RIFAUR RAHMAN, AM**

आयकरअपीलसं./ I.T.A. No. 1587/Mum/2019
(निर्धारणवर्ष / Assessment Year: 2015-16)

Mrs. Trupti Ramkumar Khanna, 101, Hazaribaug CHS, JVPD Scheme, Juhu, Mumbai-400 049	बनाम/ Vs.	ITO-2(3)(2), Aayakar Bhavan, M. K. Road, Mumbai-400 020
स्थायीलेखासं./जीआइआरसं./PAN No. AAMPK9865F		
(अपीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)

अपीलार्थीकीओरसे/ Appellant by	:	Shri Rakesh Kapoor & Ms. Sakshi Singhal, ARs
प्रत्यर्थीकीओरसे/ Respondent by	:	Shri Vinay Sheel Gautam, DR
सुनवाईकीतारीख/ Date of Hearing	:	17.03.2020
घोषणाकीतारीख / Date of Pronouncement	:	17.03.2020

आदेश / ORDER

Per S. Rifaur Rahman, Accountant Member:

The present Appeal has been filed by the assessee against the order of Ld. Commissioner of Income Tax (Appeal) - 6 in short referred as ‘Ld. CIT(A)’, Mumbai, dated 16.01.19 for Assessment Year (in short AY) 2015-16.

2. At the very outset, our attention was drawn towards letter dated 05.03.2020 wherein the assessee has requested to withdraw the present appeal. Ld. DR did not objected to the said request of withdrawal.

3. Considering the contents of the letter as mentioned above, we allow the request of the assessee for withdrawing the present appeal.

4. In the net result, the appeal filed by the assessee stands **dismissed as withdrawn.**

Order pronounced in the open court on 17th March 2020.

<i>Sd/-</i> (Saktijit Dey) न्यायिकसदस्य / Judicial Member	<i>Sd/-</i> (S. Rifaur Rahman) लेखासदस्य / Accountant Member
---	--

मुंबई Mumbai;दिनांक Dated : 17.03.2020
Sr.PS. Dhananjay

आदेशकीप्रतिलिपिअग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकरआयुक्त(अपील) / The CIT(A)
4. आयकरआयुक्त/ CIT- concerned
5. विभागीयप्रतिनिधि, आयकरअपीलीयअधिकरण, मुंबई/ DR, ITAT, Mumbai

6. गार्डफाईल / Guard File
आदेशानुसार/ BY ORDER,

उप/सहायकपंजीकार (Dy./Asstt.Registrar)
आयकरअपीलीयअधिकरण, मुंबई/ ITAT, Mumbai